



*List of Business*



## LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

No.133

**FRIDAY, 07 OCTOBER 2011**

**11.30 A.M**

### 1. **QUESTIONS**

#### **(a) POSTPONED STARRED QUESTIONS TO BE ORALLY ANSWERED**

(1) Postponed Starred Question No.4C tabled by Shri Manohar Parrikar, Leader of Opposition regarding 'Selection of Elbit Hospital as PPP Operator', (originally slated for answer on 8.04.2011) to be orally answered.

(2) Postponed Starred Question No.8B tabled by Shri Vijay Pai Khot, MLA regarding 'Wet Lab/Central laboratory in GMC', (originally slated for answer on 8.04.2011) to be orally answered.

(3) Postponed Starred Question No.17C tabled by Shri Mahadev Naik, MLA regarding 'Equipments supplied to GMC', (originally slated for answer on 8.04.2011) to be orally answered.

(4) Postponed Starred Question No.20A tabled by Shri Anant Shet, MLA regarding 'Individual/Establishment enjoying the right of Evacuee Property', (originally slated for answer on 17.03.2011) to be orally answered.

**(b) STARRED QUESTIONS**

Questions in Starred list (Corrected) to be orally answered.

**(c) POSTPONED UNSTARRED QUESTIONS TO BE LAID ON THE TABLE**

(1) Postponed Unstarred Question No.16 tabled by Shri Dayanand G. Narvekar regarding 'Recruitment in Power Department', (originally slated for answer on 28.03.2011) to be laid on the table.

(2) Postponed Unstarred Question No.11 tabled by Shri Dayanand G. Narvekar regarding 'Schemes by Agriculture Department', (originally slated for answer on 01.04.2011) to be laid on the table.

**(d) UNSTARRED QUESTIONS**

Replies to Questions in Unstarred list (Corrected) to be laid on the table

**2. PAPERS TO BE LAID****1. SHRI DIGAMBAR KAMAT, Chief Minister to lay the following :**

- (a) 31<sup>st</sup> Annual Report of E. D. C. for the year 2005 – 2006.
- (b) 32<sup>nd</sup> Annual Report of E. D. C. for the year 2006 – 2007.
- (c) 33<sup>rd</sup> Annual Report of E. D. C. for the year 2007 – 2008.
- (d) 34<sup>th</sup> Annual Report of E. D. C. for the year 2008 – 2009.
- (e) A statement of guarantee given by the Government for the loan.
- (f) Annual Administration Report of the Government of Goa for the year 2009-10.

**2. SHRI NILKANTH R. HALARNKAR, Minister for Tourism, Housing & Ports to lay The 28<sup>th</sup> Annual Report of the Goa Tourism Development Corporation Limited for the year 2009 – 2010.****3. SHRI ALEIXO SEQUEIRA, Minister for Environment, to lay the following**

Notifications notified by Hon' ble Joint Electricity Regulatory Commission (JERC) for Goa & UT's.

- (1) Notification No. 120/03/CEE/TEC dated 21/07/2011 published in the Official Gazette, Series I No. 17 dated 24/03/2011.
- (2) Notification No. JERC/14/2010 dated 21/07/2011 published in the Official Gazette, Series I No. 17 dated 24/03/2011.
- (3) Corrigendum dated 2<sup>nd</sup> February, 2011 to Notification No. JERC - 19/14/2010.

- (4) Corrigendum No. 7/4/98/STE/DIR/Part-I/290 dated 07/06/2011 published in the official Gazette Series II No. 11 dated 16/6/2011 substituting Sr. no.(2) Collector and District Magistrate, South Goa, Margao in the list of 'Authority' with deals, published in Series II No.34 dated 18/11/2010.
- (5) GCZMA/H. Court matter/07/656/part/IV/311 dated 10/06/2011 published in the Official Gazette, Series I No. 11 dated 16/06/2011 – Policy for utilization of available open plots in CRZ-III Zone for the purpose of establishing Hotels/Beach Resorts.
- (6) Notification No.40/4/2006/STE-DIR/414 dated 07/07/2011 published in the Official Gazette, Series I No. 15 dated 14/07/2011 under the Environment (protection) Act, 1986; Water (Prevention and control of pollution) Act, 1974; The Air (Prevention and control of pollution) Act, 1981.
- (7) Notification No. 5/20/87-STE/DIR/Part IV/440 dated 12/07/2011 - Recruitment Rules for GSPCB (Group A,B,C and D) post under the water (Prevention and control of pollution) Act, 1974 published in the Official Gazette, Series I No. 15 dated 14/07/2011.
- (8) Notification No. 7/4/98/STE/DIR/Part I/585 dated 01/08/2011 Published in the Official Gazette, Series II No. 18 dated 04/08/2011 – Corrigendum substituting Sr. no. (15) Superintendent of Police, South Goa, Margao in the list of "Authority" with details, published in Series II No. 34 dated 18/11/2011 under the water (Prevention and control of pollution) Act, 1974.
- (9) Notification No. 31/9/2010/STE-DIR/614 & 615 dated 05/08/2011 published in the Official Gazette, Series I No. 19 dated 11/08/2011- Goa Air (Prevention and control of pollution) (Amendment) Rules, 2011. under the Air (Prevention and Control of pollution) Act, 1981.
- (10) Notification No. 7/4/98/STE/DIR/Part II/743 dated 30/08/2011 published in the Official Gazette, Series III No. 23 dated 08/09/2011 - Directions under section 5 of the Environment (Protection) Act, 1986 regarding fireworks/fire crackers under the Environment (Protection) Act, 1986. Goa Air (Prevention and control of pollution) (Amendment) Rules, 1981.

### 3. CALLING ATTENTIONS

**(1) SHRI MAUVIN GODINHO, Hon.Dy.Speaker** to call the attention of the Minister for Labour & Employment to the following:

"Grave fear and anxiety in the minds of the workers who have been laid off due to stopping of operation by ZIL for basically no fault of theirs. The decision of M.P.T.of disallowing the handling and transportation of Ammonia and Phosphoric Acid also impacting the scenario. Steps the Government proposes to take to restart the factory by flowing the safety measures and also ensure that wages are paid during the lay off period."

**(2) SHRI PANDURANG DHAVALIKAR, MLA** to call the attention of the Minister for Education to the following:

"Fear and Anxiety in the minds of Students, Teachers and Parents of Government College/Higher Secondary Khandola, in Priol Constituency due to dilapidated condition on College/Higher secondary building thereby causing danger to the life of Students and Teachers and steps Government intend to take."

#### **4. PRESENTATION OF THE REPORTS OF THE COMMITTEE ON PETITIONS**

**SHRI FRANCIS D'SOUZA**, Chairman of the Committee to present the Fourth and Fifth Reports (2010-2011) of the Committee on Petitions.

#### **5. PRIVATE MEMBERS' RESOLUTIONS**

**(1) SHRI PRATAP GAWAS** to move the following:

"This House unanimously resolves that Sanquelim bus-stand be constructed on priority by GSIDC due to the growing demand and increase in the number of buses plying in the area for the benefit of the Public."

**(2) SHRI ALEIXO R. LOURENCO** to move the following:

"This House unanimously resolves to upgrade the Primary Health Centre at Curtorim for the benefit of public due to increase in population and demand for better/latest emergency services to be made available. The up-gradation for Casualty with all facilities, Conference room, renovation of delivery room, improvement of quarters, new office block and beautification be done on priority basis."

**(3) SHRI DAMODAR NAIK** to move the following:

"This House resolves that the contract labourers engaged in PWD working for the last five years should be regularized and Government should accommodate them as permanent employees."

**(4) SHRI ALEIXO R. LOURENCO** to move the following:

“This House unanimously resolves to re-construct the Leprosy Hospital at, Curtorim as the existing building is in a dilapidated condition and requires urgent attention for the patients, as the building is an old pre-liberation hospital where land was donated by private individual family and for posterity’s sake the structure has to be preserved.”

**(5) SHRI DAMODAR NAIK** to move the following:

“This House resolves that the meter rent should be written off as the rentals paid by the people after installation is above the actual meter cost. Further, the customer should get the benefit for purchase of their own meter or the rental should be equivalent to the cost of meter including interest.”

6. **VALEDICTORY REMARKS BY SPEAKER**

7. **NATIONAL ANTHEM (To be played)**

ASSEMBLY HALL  
PORVORIM -GOA  
5<sup>TH</sup> OCTOBER, 2011

N. B. SUBHEDAR  
SECRETARY